

FORM G

INVITATION FOR EXPRESSION OF INTEREST IN BJIRD EXIM PRIVATE LIMITED OPERATING IN JEWELRY BUSINESS

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Bjird Exim Private Limited PAN: AAICB2026Q CIN: U74999MH2019PTC319105
2.	Address of the registered office	As per the details available on the MCA Master Data - 43, Floor-0 Popular Arcade, Tata Road No. 1, Roxy Cinema Opera House, Mumbai, Maharashtra, India, 400004
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	Refer Process note for details of the assets
5.	Installed capacity of main products/services	Not Applicable
6.	Quantity and value of main products/services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Detail can be sought by emailing to: ibc.bjirdexim@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Detail can be sought by emailing to: ibc.bjirdexim@gmail.com
10.	Last date for receipt of expression of interest	15-12-2024
11.	Date of issue of provisional list of prospective resolution applicants	25-12-2024
12.	Last date for submission of objections to provisional list	30-12-2024
13.	Date of issue of final list of prospective resolution applicants	09-01-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14-01-2025

15.	Last date for submission of resolution plans	13-02-2025
16.	Process email id to submit EOI	ibc.bjirdexim@gmail.com

Note:

These timelines are as prescribed under the Insolvency and Bankruptcy Code, 2016 and regulations thereof. The RP/COC may for the convenience of the Prospective Resolution Applicants reserves right to modify the same for the benefit of the Stakeholders.

NILESH
RAJENDRA
KOTHARI

Digitally signed by
NILESH RAJENDRA
KOTHARI
Date: 2024.12.04 12:54:18
+05'30'

Nilesh Rajendra Kothari
Resolution Professional

In the matter of Bjird Exim Private Limited

IBBI/IPA-002/IP-N01225/2022-2023/14132

Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate,
Near Metro Mall and Tata Power Petrol Pump,
Western Express Highway, Borivali East - 400066 Mumbai

Email Id: ibc.bjirdexim@gmail.com

Date : 27.11.2024

Place : Mumbai

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
Email: mumbai_andheriwest@tmbank.in
Ph: 022 26366240 / 26366260
CIN : L65110TN1921PLC001908

(Rule 8(1))
POSSESSION NOTICE
(for Immovable Property)

Whereas the undersigned being the Authorized Officer of the Tamilnad Mercantile Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 26.08.2024 calling upon the Borrowers: Mr. Arbab Mohammed Mulani S/o. **Mohammed Mulani** residing at B 37, Hitwardhak Chawl, Akurli Road, Kranti Nagar, Kandivli east, Mumbai 400101 & **Guarantor : Mr. Haider Abdul Saliyud S/o. Abdul Saliyud** residing at T 52, Hitwardhak Chawl, Gali no. 2, Akurli Road, Kranti Nagar, Kandivli east, Mumbai 400101, to repay the amount mentioned in the notice being **Rs. 19,74,673.58 (Rupees Nineteen lakhs seventy four thousand six hundred seventy three and fifty eight paise only)** as on 25.08.2024 to the Bank within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with rule (8) of the Security Interest Enforcement Rules 2002 on this the 27th day of November 2024.

The Borrower's attention is hereby invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tamilnad Mercantile Bank Ltd. for an amount of **Rs. 20,22,083.58 (Rupees Twenty lakhs twenty two thousand eighty three and fifty eight paise Only)** as on 17.11.2024 and with subsequent interest and charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

On Equitable Mortgage of Residential New Flat No. 403, admeasuring 33.45 Sq. Mt. carpet area, on 4th Floor, in Building No. 01, in 'A' Wing, Type B-13, in the Building known as "Parvati Homes", bearing Gut No. 115, 116 & 118, situate lying and being at Village Beteagan, Taluka & District Palghar, in the Registration District and Sub District Palghar - 401501 standing in the name of Mr. Arbab Mohammad Mulani.

Boundaries

North : Flat No. 402	East : Staircase
South : Wall	West : Flat No. 404

Date : 27.11.2024
Place : Mumbai

Sd/-
Authorised Officer
Tamilnad Mercantile Bank Ltd.,
(For Mumbai Andheri west Branch)

CSB Bank Limited
 CIN : U65191KL1920PLC000175
 Corporate Office: Siroya Center, Near ITC Maratha Hotel, Sahar Road, Andheri East, Mumbai-400099
 Phone: 022-69608617, e-mail: westernzone@csb.co.in

DEMAND NOTICE U/S 13 (2) OF THE SARFAESI ACT

1. **Mr. Amit Arun Vilankar S/O Arun Vilankar R/o No. 577, Gunprasad, opp JK files, Ramyanagar, Ratnagiri Maharashtra 415639**
 2. **Mr. Ajithkumar Prathap Rao S/O Prathap Rao Anand Rao No. 101, Bhairavkrupa, Mirya Road Zaidgan, Ratnagiri, Maharashtra-415639**
 3. **Mrs. Aakanksha Amit Vilankar W/o Amit Vilankar R/o No. 577, Gunprasad, opp JK files, Ramyanagar, Ratnagiri, Maharashtra 415639**

Sir,
 A sum of **Rs. 31,00,585.27 (Rupees Thirty One Lakhs Five Hundred And Eighty Five Paise Twenty Seven Only)** as on 30.09.2024 is due to CSB Bank Limited formerly The Catholic Syrian Bank Ltd. Ratnagiri Branch with future interest under the credit facilities granted to you. Since you have defaulted in payment of the said sum, you are hereby notified **WPA on 29.09.2024**. A Reg. A/D Notice of 14.10.2024 was sent to you under section 13(2) of the SARFAESI Act 2002, that if you fail to discharge the said debt with future interest and costs within 60 days from the date of receipt of Notice, the Bank will exercise all or any of the rights under the Act including enforcement of the security interest created by you in favour of the Bank described below:-

a) All that part and parcel of Commercial Shop Room No. 7 in First Floor of Nirmal Arcade having Municipal Shop Room no. 2493D77, New no. 21W4000220 having carpet area of 300 Sq. Feet situate in 9.52 Acres and 1.5 Ares and 1.78 area of property comprised in survey no. 399/A2, Hissa no. 7, 5B, 6, 5A of Ratnagiri Municipal Council, Zaidgan Village, Ratnagiri Taluk and District in the name of Mr. Ajithkumar Prathap Rao more specifically described in Sale Deed No. 1758/2010 of SRO Ratnagiri and bounded as under:- East- B gate no. 2, West - Common toilet Block, North - common passage, South - Open Space

Since the Notice dated 14.10.2024 has been returned, we are constrained to cause this notice published. You are hereby called upon w/e 13(2) of the above Act to discharge the above mentioned liability within 60 days of this notice failing which the Bank will proceed to enforce the security under the Act. You are also to note that as per terms of Sec 13(3) of the above Act, you shall not transfer by way of sale, lease or otherwise deal with the aforesaid secured assets. This notice is issued without prejudice to the Bank's right to recover the dues under any other legal proceedings or under any other provisions of law.

Date: 30.11.2024, Place: Mumbai Sd/-, Authorised Officer, CSB Bank Limited

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
Email: mumbai_andheriwest@tmbank.in
Ph: 022 26366240 / 26366260
CIN : L65110TN1921PLC001908

(Rule 8(1))
POSSESSION NOTICE
(for Immovable Property)

Whereas the undersigned being the Authorized Officer of the Tamilnad Mercantile Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27.08.2024 calling upon the Borrower's **Mr. Kamlesh Hamanta Dhanekar S/o. Hamanta Dhanekar, B 8, Shree Sainath Estate, Navghar Road, Near Sadhuram Hotel, Bhayander Thane - 401105** and Guarantor's: **Mrs. Pushpa Hanumanta Dhanekar W/o. Hanumanta Dhanekar, B 8, Shree Sainath Estate, Navghar Road, Near Sadhuram Hotel, Bhayander Thane-401105**, to repay the amount mentioned in the notice being **Rs. 19,85,721.19 (Rupees Nineteen lakhs eighty five thousand seven hundred twenty one and nineteen paise Only)** as on 25.08.2024 to the Bank within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with rule (8) of the Security Interest Enforcement Rules 2002 on this the 27th day of November 2024.

The Borrower's attention is hereby invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tamilnad Mercantile Bank Ltd. for an amount of **Rs. 20,33,395.19 (Rupees Twenty lakhs Thirty Three Thousand Three Hundred and Ninety Five and nineteen paise Only)** as on 25.11.2024 and with subsequent interest and charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

On Equitable Mortgage of Residential New Flat No.402 admeasuring 30.83 Sq. Mt. + Balcony 5.00 Sq. Mt. carpet area, on the 4th Floor, in building No. 01, in 'B' Wing, Type C-9, in the Building known as "Parvati Homes", of Sector IV, bearing Gut No. 115, 116 & 118, situate lying and being at Village Beteagan, Taluka & District Palghar - 401501 standing in the name of Mr. Kamlesh Hamanta Dhanekar.

Boundaries

North : Flat No. 403	East : Wall
South : Flat No. 401	West : Passage

Date : 27.11.2024
Place : Mumbai

Sd/-
Authorised Officer
Tamilnad Mercantile Bank Ltd.,
(For Mumbai Andheri west Branch)

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
Email: mumbai_andheriwest@tmbank.in
Ph: 022 26366240 / 26366260
CIN : L65110TN1921PLC001908

(Rule 8(1))
POSSESSION NOTICE
(for Immovable Property)

Whereas the undersigned being the Authorized Officer of the Tamilnad Mercantile Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 26.08.2024 calling upon the Borrowers : **Mr. Vikas Kumar Patel S/o. Ramraj Patel, Room No. 2, Laxmi Welfare Society, Hari Om Nagar, Nalaspura East, Thane - 401203, Guarantors : Mr. Kamlesh Hubraj Bhardwaj S/o. Hubraj Bhardwaj, Room No. 2, Laxmi Welfare Society, Tansa Pada Road, Hari Om Nagar, Vasai, Thane 401209**, to repay the amount mentioned in the notice being **Rs. 19,72,811.16 (Rupees Nineteen lakhs Seventy two thousand eight hundred eleven and sixteen paise Only)** as on 25.08.2024 to the Bank within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with rule (8) of the Security Interest Enforcement Rules 2002 on this the 27th day of November 2024.

The Borrower's attention is hereby invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tamilnad Mercantile Bank Ltd. for an amount of **Rs. 20,20,176.16 (Rupees Twenty lakhs twenty thousand one hundred seventy six and sixteen paise Only)** as on 22.11.2024 and with subsequent interest and charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

On Equitable Mortgage of Residential New Flat No.403 admeasuring 28.72 Sq. Mt. + Balcony 4.73 Sq. Mt. carpet area, on the 4th Floor, in building No. 04, in C Wing, Type B-13, in the Building known as "Parvati Homes", of Sector IV, bearing Gut No. 115, 116 & 118, situate lying and being at Village Beteagan, Taluka & District Palghar - 401404 standing in the name of Mr. Vikas Kumar Patel.

Boundaries

North : Staircase	East : Wall
South : Flat No. 404	West : Passage/ Flat No. 402

Date : 27.11.2024
Place : Mumbai

Sd/-
Authorised Officer
Tamilnad Mercantile Bank Ltd.,
(For Mumbai Andheri west Branch)

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
Email: mumbai_andheriwest@tmbank.in
Ph: 022 26366240 / 26366260
CIN : L65110TN1921PLC001908

(Rule 8(1))
POSSESSION NOTICE
(for Immovable Property)

Whereas the undersigned being the Authorized Officer of the Tamilnad Mercantile Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 26.08.2024 calling upon the Borrowers: **Mrs. Ragini Mahendra Gupta W/o. Ramdayal Badelal Gupta** residing at B 6, Om Sai welfare society, Tansa pada, Haro Om Nagar, Santhosh Bhuvan, Nalaspura East, Palghar-401209 and **Co-Borrower/s: Mr. Ramdayal Badelal Gupta S/o. Badelal Gupta** residing at B 6, Om Sai welfare society, Tansa pada, Haro Om Nagar, Santhosh Bhuvan, Nalaspura East, Palghar-401209, to repay the amount mentioned in the notice being **Rs. 19,98,253.99 (Rupees Nineteen lakhs Ninety eight thousand two hundred fifty three and ninety nine paise Only)** as on 25.08.2024 to the Bank within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with rule (8) of the Security Interest Enforcement Rules 2002 on this the 27th day of November 2024.

The Borrower's attention is hereby invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tamilnad Mercantile Bank Ltd. for an amount of **Rs. 20,46,740.99 (Rupees Twenty lakhs forty six thousand seven hundred forty and ninety nine paise Only)** as on 21.11.2024 and with subsequent interest and charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

On Equitable Mortgage of Residential New Flat No. 406, admeasuring 29.63 Sq. Mt. carpet area, on 4th Floor, in Building No. 04, known as "Aram, admeasuring Enclave", bearing Survey No. 10231/225 (New Computerized No. 10239, 10239/11, situate lying and being at Village Mahim, Taluka & District Palghar, in the Registration District and Sub District of Palghar 401501 standing in the name of Mrs. Ragini Mahendra Gupta and Mr. Ramdayal Badelal Gupta.

Boundaries

North : Flat No. 405	East : Wall
South : Flat No. 407	West : Passage

Date : 27.11.2024
Place : Mumbai

Sd/-
Authorised Officer
Tamilnad Mercantile Bank Ltd.,
(For Mumbai Andheri west Branch)

PUBLIC NOTICE ABB INDIA LIMITED.

NOTICE is hereby given that the certificate for the under mentioned securities of the company has been lost/misplaced and the holder of the said securities/applied to the company to issue duplicate certificate. Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office Plot No. 5 & 6, 2nd Stage, Disha - 3rd Floor, Peenya Industrial Area IV, Peenya, Bengaluru, Karnataka, 560058 or KFin Technologies Ltd., Karyu Selenium Tower B, Plot 31-32, Ganchibowli Financial District, Nanakramguda, Hyderabad, Telangana, 500032, within 15 days from this date else the company will proceed to issue duplicate certificate without further intimation.

Name of Shareholder	No. of Secu. & F.V.	Cert. Nos.	Folio No.	Distinctive Nos.
MAXCYNE ST ANNE & JOSEPH ST ANNE	481	292208- 292211 & 902898	M0001170	38700800-38700959 933878286-933878446

Place: Mumbai
 Date: 30/11/2024

Name of Holder :
JOSEPH ST ANNE

NOTICE FOR LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that the following Certificate for 275 Equity Shares of **M/S. NAVIN FLUORINE INTERNATIONAL LTD** standing in the name of **CHINUBHAI VADILAL NAWAB (DECEASED)** have been lost or mislaid and the undersigned **KAMLESH CHINUBHAI NAWAB** has applied to the company to issue duplicate Certificate for the said shares.

Folio No.	Name of the Share Holder / Applicant	No. of securities held	Security Certificate No.	Distinctive Nos	
				From	To
3000186	CHINUBHAI VADILAL NAWAB (DECEASED) and KAMLESH CHINUBHAI NAWAB (APPLICANT)	275	538897	47503366	47503640
Total		275			

Any person who has any claim in respect of the said shares should write to our registrar, **KFin Technologies Limited**, Selenium Tower B, Plot 31-32, Ganchibowli, Financial District, Hyderabad - 500 032 within one month from this date else the company will proceed to issue duplicate Certificate (s).

Date: 29.11.2024
Place: MUMBAI

Name of Applicant
KAMLESH CHINUBHAI NAWAB

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STEADFAST SHIPPING PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	Particulars	Date
1	Name of corporate debtor	23/11/2011
2	Date of incorporation of corporate debtor	23/11/2011
3	Authority under which corporate debtor is incorporated / registered	RQC Mumbai
4	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U35122MH2011PTC24284
5	Address of the registered office and principal office (if any) of corporate debtor	603/604 Cliff Towers, Lokhandwala Complex, Samarth Nagar, Cross Rd No. 3, Off J.P. Road, Andheri West, Mumbai City, Mumbai, Maharashtra, India, 400053
6	Insolvency commencement date in respect of corporate debtor	27.11.2024 (Wednesday)
7	Estimated date of closure of insolvency resolution process	26.05.2025 (Monday)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nilesh Kothari IBBI/IPA-002/IP/NO1225/2022-2023/14132 AFA Valid Till 31.12.2025 Email: ic: ca.nkothari@gmail.com
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	A-703, Iskon Riverside, Near Shelailekh Society, Shahabnagar, Ahmedabad, Gujarat, 380004 Email id: ca.nkothari@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	410, 4th Floor, Bluerose Industrial Estate Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East - 400066 Mumbai Email id: icb.steadfastshipping@gmail.com
11	Last date for submission of claims	11.12.2024 (Wednesday)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of Steadfast Shipping Pvt. Ltd on 27.11.2024 (Wednesday). Received on 28.11.2024 (Thursday).
 The creditors of Steadfast Shipping Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 11.12.2024 (Wednesday) to the Interim Resolution Professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Date: 30.11.2024
Place: Mumbai

Nilesh Rajendra Kothari, Interim Resolution Professional
 In the matter of Steadfast Shipping Pvt. Ltd
 IBBI/IPA-002/IP/NO1225/2022-2023/14132
 AFA valid upto: 31.12.2025

FORM G INVITATION FOR EXPRESSION OF INTEREST IN BJIRD EXIM PRIVATE LIMITED OPERATING IN JEWELRY BUSINESS
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sl. No.	Particulars	BJIRD Exim Private Limited
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	PAN: AACB2026Q CIN: U74999M2019PTC319105
2.	Address of the registered office	As per the details available on the MCA Master Data - 43, Floor-0 Popular Arcade, Tata Road No. 1, Roxy Cinema Opera House, Mumbai, Maharashtra, India, 400004
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	Refer Process note for details of the assets
5.	Installed capacity of main products/services	Not Applicable
6.	Quantity and value of main products/services sold in last financial year	Nil
7.	Number of employees/workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Detail can be sought by emailing to: icb.bjirdexim@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Detail can be sought by emailing to: icb.bjirdexim@gmail.com
10.	Last date for receipt of expression of interest	15-12-2024
11.	Date of issue of provisional list of prospective resolution applicants	25-12-2024
12.	Last date for submission of objections to provisional list	30-12-2024
13.	Date of issue of final list of prospective resolution applicants	09-01-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14-01-2025
15.	Last date for submission of resolution plans	13-02-2025
16.	Process email id to submit EOI	icb.bjirdexim@gmail.com

Note: These timelines are as prescribed under the Insolvency and Bankruptcy Code, 2016 and regulations thereof. The RP/ICC may for the convenience of the Prospective Resolution Applicants reserves right to modify the same for the benefit of the Stakeholders.

Sd/-
Nilesh Rajendra Kothari
 Interim Resolution Professional
 In the matter of BJIRD Exim Private Limited
 IBBI/IPA-002/IP/NO1225/2022-2023/14132
 Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump, Western Express Highway, Borivali East - 400066 Mumbai
 Email id: icb.bjirdexim@gmail.com

Date: 29.11.2024
Place: Mumbai

PUBLIC NOTICE

Be it known to all that my client Ms Krishna Hareesh Suchak, D/O Late Hareesh Kantilal Suchak, is the only sole legal heir of the deceased Hareesh Kantilal Suchak, who passed away on 12/07/2010. Ms Krishna Suchak is entitled to inherit, own, manage all the movable and immovable properties of the deceased Hareesh Kantilal Suchak and my client's rights are absolute. 1) Flat B-109, Everest Apartment, CHS Ltd, Ambadi Rd, Vasi Rd (west) Palghar, 401202. 2) Flat B-4, Vasant Mahal, KT Village Samta Nagar, Vasai west, Palghar-401202 3) Flat-301, Sai Shakti CHS Ltd, LT road, Dahisar West, Mumbai 400608.

Advocate
Praveen Patthak,
 D 107, Sec-2, Noida-201301
 advpraveenpatthak@gmail.com
9811700303

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Zoyz Creations Andheri (W), Phone : 022-26288794 Mobile : 9833364551/ 9820199918	S.Kumar Publicity, Vashi, Phone : 27989472 Mobile : 9820889848
P.V. Advertisers, Jageshwar (W) Phone : 26768888 Mobile : 9820123000	Siba Ads & Communications, Vashi, Phone : 27892555/ 61372555
Neha Agency, Goregaon (E), Phone : 2927 5033, Mobile : 9819099563.	A.M. Corporation, Thane (W), Phone : 67311000.
CSP Goregaon (E) Mobile : 8652400931	Advait Advertising, Thane (W), Phone : 25345294 / 25380080.
Shark Enterprises, Goregaon (E), Mobile : 022-26863587	Ashwini Communication, Thane (W), Phone : 2544 5007 Mobile : 9820927100
Adresult Services, Goregaon (W) Phone : 28762157 / 28726291.	Mangal Advtg & Consultancy, Thane (W), Phone : 2538 8134 Mobile : 989197367
Samartha Advertiser Pvt. Ltd., Goregaon (E), Phone : 26852294 Mobile : 9594969627	Sahil Advertising Thane (W), Phone : 25406749, Mobile : 9223355732
Target Media, Goregaon (E), Mobile : 8692959648/ 9702307711	Sarathi Enterprises, Thane (W), Phone : 25426604 Mobile : 9920003886
AD Support Advertising, Malad (W), Mobile : 9869463650	Shiren Advertising, Thane (W), Phone : 25343648 / 25341538
Bijal Visual Ads., Malad (W), Phone : 28835457/ 28805487 Mobile : 9322665715	Surbhi Advertising Thane (W), Phone : 67924448/9, 66743142
Signature Malad (W), Phone : 022-28811012 Mobile : 9820489442	Swati Advertisers, Thane (W), Phone : 9820786203
Synergy Advertising, Malad (W), Phone : 28891428 / 22811012	Mayekar's Ad Junction,

